

NO.DSJ(UNA)/READER/2017-
OFFICE OF THE DISTRICT AND SESSIONS JUDGE, UNA, H.P.

Dated: Una, the November, 2017

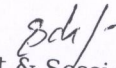
"OFFICE ORDER"

Since the undersigned will be on earned leave with effect from 20.11.2017 to 29.11.2017 and as such, all the Civil & Criminal Cases as enlisted before the court of undersigned during the period from 20.11.2017 to 29.11.2017 shall now be taken up for effective hearing as under :-

Date already fixed	Adjourned for effecting hearing
20.11.2017	2.01.2018
21.11.2017	3.01.2018
22.11.2017	4.01.2018
23.11.2017	5.01.2018
24.11.2017	6.01.2018
25.11.2017	8.01.2018
27.11.2017	9.01.2018
28.11.2017	10.01.2018
29.11.2017	11.01.2018

However, the trial of Sessions Case No. 39 of 2015, titled as State of HP Vs. Bhavak Prashar shall be taken for prosecution evidence on 16.12.2017 .

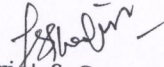
All concerned to note for compliance.


District & Sessions Judge,
Una Civil & Sessions
Division, HP.

Ernst.NO.DSJ(UNA)/READER/2017-7991 Dated: 18-11-17

Copy forwarded to:-

- 1 The President ,the Bar Association, Una,
Distt Una, HP
- ✓ 2. The District Attorney, Una, Distt. Una, HP
- 3 Notice Board of this court.


District & Sessions Judge,
Una Civil & Sessions
Division, HP.